



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Establishment Section) Civil Secretariat
Srinagar/Jammu.

Subject:- Appointment of Legal Assistants (District Cadre) in the Department of Law, Justice and Parliamentary Affairs.

Reference:- J&K Service Selection Board No. SSB/ Sel/Secy/2016/ 20735-38 dated 08-12-2016.

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Government Order NO: 3561 -LD(Estt) of 2016.
Dated : 21 - 12 - 2016.
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Pursuant to the recommendation of the J&K Service Selection Board, sanction is hereby accorded to the temporary appointment of 4 candidates as Legal Assistants (District Cadre), as per the details given below against the posts under the direct recruitment quota carrying the pay scale of ₹ 9300-34800 with Grade Pay of ₹ 4280/- with immediate effect:-

S. No.	Name of the candidates S/Shri.	Parentage	Address	Category
District Ramban				
1.	Mohd Shafeeq	S/O Ghulam Hussain Shan	R/O Neel Banihal Ramban	OM
District Udhampur				
1.	Ms. Roopali Sharma	D/O Adeep Kumar Badyal	R/O Shahpur Ramnagar, Udhampur	OM
District Kishtwar				
1.	Abdul Majid Kelam	S/O Ghulam Rasool Kelam	R/O Hidyat Kishtwar	OM
District Doda				
1.	Nadir Ali	S/O Kurban Ali	R/O Mohalla Shinal Doda	OM

The appointment shall be subject to the following conditions:-

- (i) the appointees shall report in the Department of Law, Justice and Parliamentary Affairs, within a period of 21 days alongwith all original certificates. In case any appointee does not join within the said period, his/her appointment shall be deemed to have been cancelled without any further notice;

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- (ii) each appointee, except those who are already in service, shall give an undertaking in the shape of an affidavit to the effect:-
- (a) in case adverse report about his/her character and antecedents is received from the Additional Director General of Police, Criminal Investigation Department to whom a reference shall be made by the Department of Law, Justice and Parliamentary Affairs, the candidate shall have no claim for the appointments as Legal Assistants and his/her appointment as such shall be deemed cancelled ab-intio;
- (b) if on verification of the qualification certificate/reserved category certificate/ experience certificate (wherever applicable) is found forged, false or fake by the concerned issuing authorities, the appointee shall have no claim for his/her appointment.
- (iii) salary of the appointees shall not be drawn and disbursed to them unless and until the satisfactory report/genuineness of the certificates in respect of (ii) (a) and (b) above is received;
- (iv) the appointees shall be on probation for a period of two years;
- (v) the inter-se seniority of the appointees shall be as per the merit as it exist in the select list; and
- (vi) the appointments shall be subject to outcome of the writ petition, if any pending on the subject.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government,

Department of Law, Justice and Parliamentary Affairs.

NO: LD (Estt) 2013/SLP-II.

Dated: 21 - 12 - 2016.

Copy to the:-

1. Secretary to Government, General Administration Department.
2. Deputy Commissioner, Udhampur/Doda/Ramban/Kishtwar.
3. Director Litigation, Jammu.

